

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4685
ANSWERED ON:22.04.2015
NEW LEGISLATION FOR CBI
Premachandran Shri N.K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes a new legislation for the Central Bureau of Investigation (CBI) and if so, the details thereof;
- (b) whether the CBI is functioning on the basis of an act passed by Parliament;
- (c) if so, the details thereof;
- (d) if not, the details of authority under which the CBI is functioning;
- (e) whether the Government proposes to constitute an independent investigation agency with autonomy for investigation of crimes;
and
- (f) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (d): The Central Bureau of Investigation was set up by Resolution No. 4/31/61-T dated 1.4.1963 of the Government of India (MHA). It derives its powers as Delhi Special Police for the investigation of crimes under the Delhi Special Police Establishment Act, 1946.

(e) & (f): Over the years CBI has emerged as premier investigating agency of the country with autonomy in investigation of crimes.